

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CA No.232/2017
IN
CP (IB) No.42/Chd/Hry/2017
(Admitted matter)**

In the matter of:

Corporation Bank.Petitioner/Financial Creditor.

Versus.

Amtek Auto Limited.Respondent/Corporate Debtor.

And

In the matter of:

Arfin India Limited.Applicant.

Versus.

Dinkar T.Venkata Subramanian, Resolution Professional.
....Respondent.

Present: Mr.Yash Pal Gupta, Advocate for applicant.

Learned counsel for the applicant has been permitted to amend the title of the application to strike of the words 'read with Rule 11 of NCLT Rules, 2016. Registry will do the necessary corrections in the register wherein this application has been entered.

It is, inter-alia, contended that the applicant submitted its claim in response to the public announcement, but no response to the same has been received by the applicant, who is stated to be the operational creditor.

Notice to the Resolution Professional for 17.01.2018.

The notice be sent to the Resolution Professional by speed post as well as at his e-mail address and the applicant shall file affidavit of service at least two days before the date fixed.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

December 21, 2017.
Ashwani